

CENTRAL ADMINISTRATIVE TRIBUNAL,  
JABALPUR BENCH,  
JABALPUR

Original Application No. 643 of 2006

Jabalpur, this the 19<sup>th</sup> day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Mr. A.K. Gaur, Judicial Member

P.S. Purte, S/o. Late  
Shri Jamuna Das Purte,  
Aged about 65 Yrs.,  
Retd. Station Manager,  
Harda, Distt Harda (MP),  
R/o. Jyoti Colony, Lane No. 8,  
Harda, Distt. Harda (MP). .... **Applicant**

(By Advocate – Shri S.K. Nandi on behalf of Shri S. Paul)

V e r s u s

1. Union of India,  
Ministry of Railway,  
Through General Manager,  
West Central Railway,  
Indira Market, Jabalpur.
2. Divisional Railway Manager,  
West Central Railway,  
Bhopal Division,  
Bhopal (MP). .... **Respondents**
3. Sr. Divisional Finance Manager,  
West Central Railway,  
Bhopal Division, Bhopal (MP). ....

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Head the learned counsel for the applicant and Shri M.N. Banerjee, Standing counsel for the Railways, appearing for the respondents.

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2. By means of this Original Application the applicant has prayed for the following main relief:

“(ii) Command the respondents to pay the applicant interest on the amount of Rs. 14,362/- from 24.8.1994 to the date of his superannuation i.e. 30.11.2000 as per the provisions of Provident Fund Rules or as per the rate deemed fit by this Tribunal. And consequently command the respondents to allow the penal interest on the amount from the date of his retirement to the date of payment of Rs. 14,362/-.”

3. According to the applicant he has received a sum of Rs. 14,362/- towards provident fund from the respondents on 5<sup>th</sup> April, 2006. The applicant has already retired after attaining the age of superannuation on 30.11.2000. After receipt of the said amount of provident fund the applicant has preferred a legal notice dated 29.4.2006 (Annexure A-7) for grant of interest on the amount of delayed payment of provident fund. According to the applicant his grievance would be redressed in case if direction is issued to the respondents to consider and decide the said legal notice within a specified period of time.

4. We accordingly, direct the competent authority to consider the legal notice as well as the present Original Application filed by the applicant and decide his case for grant of interest on delayed payment of provident fund within a period of three months from the date of receipt of a copy of this order. Be it noted that we have not expressed any opinion on the merits of the case. A copy of this order as well as the Original Application be provided to Shri M.N. Banerjee, Standing counsel for the Railways appearing for the respondents.

5. Accordingly, the Original Application stands disposed of.

*A. K. Gaur*  
(A. K. Gaur)  
Judicial Member

*G. C. Srivastava*  
(Dr. G. C. Srivastava)  
Vice Chairman

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